[Shri Kamal Nath]

legislation should allay this fear and endourage them to build more and more houses which again is consistent with the basic stipulations of our 20-point programme. So, it is one of the sacred duties of the society to ensure that an average man can build an average house and live safely off its income. The Rent Act should not be used in such a way that it punishes the common man for having saved money throughout his life and invested it in property. I am afraid that if the present trend is allowed to continue some day, very few people will come forward to build houses and the government will have no means to supplement such massive shortfalls in the private building sector.

However, I make no plea to make laws that are oppressive to honest tenants. Even though the present law is weighted in favour of the tenants there are still loopholes and unscrupulous landlords often take advantage of them. Tenants are often denied rights to appeal as 48 hour notice of ejection are served on them over week-ends. This practice must be abolished once for all, and ejection notices of at least 30 days must be served on the premises of the court. The tenant must in each case reserve the right to go in appeal.

As in the case of the house-owner, the financial standing of each tenant must be examined before the court decides this way or the other. What is needed right now is a more fiexible legislation regarding tenancy, a legislation that takes into account the changing needs of the society. All tenants are not alike, like all landlords are not alike. Some tenants are infinitely more resourceful than their landlords: similarly, in certain cases, the landlords have more power and resources than the tenants. In each case, attempts should be made to find out the weaker party, and law should always side with the weaker of the two. We have seen that in a city like Bombay mechanistic application of the Bombay Rent Act has scared away all middle class investors from the property market. The same thing is going to happen in Delhi. Urgent thinking is needed on the part of this House to put the tenant-landlord relaton on an even keel.

(ii) Need to reconsider decision to mechanise coir mats sector

SHRI K. A. RAJAN (Trichur): Under Rule 377 I am making the following statement.

The traditional coir industry of Kerala is still one of he major source of employment to lakhs of workers and any move to mechanise any sector of the industry has to be taken with due caution and after assessing its impact on the overall employment potential. It is learnt that the Government of India has already taken a decision to mechanise the coir mats sector. Any move to mechanise by introducing powerlooms in the place of handlooms will lead to displacement of a large number of workers engaged in the handloom sector leading to large-scale unemployment, misery and poverty. If at all any unit is engaged in the production of coir matson powerlooms it should not be allowed to produce coir mats but he advised to convert the existing matlooms into coir mating looms and for this purpose necessary facilities should be provided if necessary. The policy decision taken with regard to mechanising of mating sector might be suitably altered by the coir board/the government and for converting the existing mat looms into matting looms spare parts and other equipments which are necessary to be imported may be recommended for import by the Board.

Therefore, I urge upon the Government to reconsider its decision on mechanisation of coir mats on powerlooms.

(iii) Alleged inaddition of adjourning areas of Kheri—Lakhimpur due to Sharda Project.

श्रीमती ऊषा वर्मा (खीरी) : मान्यवर, मैं इस सभा का ध्यान उत्तर प्रदेश के शारदा सहायक परियोजना की ओर दिलाना चाहती हूं। यह परियोजना भारत की सब से बड़ी परियोजना है। इसका प्रारम्भ जनपद लखीमपुर-खीरी उत्तर प्रदेश की घाघरा तथा शारदा नदियों को योजक नहर द्वारा जोड़कर किया गया है और इससे लगभग 45 लाख एकड़ भूमि सींचने का प्रावधान है और जो सन 1976 से सिचाई शुरू करके अब पूर्ण रूप से सिचाई क्षमता प्राप्त कर ली है।

परन्तु खेद है कि इस परियोजना से जहां लाखों लोगों को सिचाई उपलब्ध हुई है वहीं हजारों लोगों को इस परियोजना के रिसन से अपार कष्ट है। फिर भी सरकार उनसे लगान वसूल करती जाती है जब कि अतिवृष्टि या बाढ़ से फसल नष्ट होने पर सभी को अहेतुक सहायता दी जाती है और उनका लगान भी माफ़ किया जाता है। यही नहीं हमारे जनपद खीरी की योजक और पोषक नहर के रिसन से बहुत से ग्रामों में हर समय पानी भरा रहता है जिससे हजारों लोगों के मकान ध्वस्त हो गये हैं और होते जा रहे हैं। इस सीपेज के पानी से क्षेत्र के प्राकृतिक नालों एवं खलोज में पानी भर जाने से तमाम रास्ते अवरुद्ध हो गये हैं और इनको जाड़ों में पार करते करते हजारों लोग अपंग हो गये हैं तथा जानवर भी अपंग हो कर बेकार हो गये तथा इस पानी में कई प्रकार की जहरीली घास पैदा हो गई है जिसको खा कर मरते जा रहे हैं।

श्रीमान जो कच्ची नालियां बनाई जाती हैं, उनसे पानी निकलता ही नहीं क्योंकि एक तरफ वह खोदी जाती हैं दूसरी तरफ़ उनमें मिट्टी भर जाने से पानी का बहाव रुक जाता है तथा इन नालियों में घास उग आने से भी पानी का बहाव रुक जाता है।

अतः मेरा जनहित में निम्न सुझाव है कि इस परियोजना से 45 लाख एकड़ भूमि सिंचित का जो लक्ष्य था वह एक तिहाई पानी सीपेज में चले जाने से लक्ष्य पूर्ति नहीं हो पा रही है। अतः इस परियोजना की योजक नहर घाघरा से शारदा तक, जो केवल 29 किलोमीटर है, को अन्दर से पक्की करा दिया जाय। इसके पश्चात पोषक नहर भी धीरे धीरे पक्की करा दी जाय। इसमें जितना खर्च आवेगा उससे लगभग 15 लाख एकड़ सिचन क्षमता की अन्य परियोजना पर कहीं अधिक खर्च करना पड़ेगा। इससे एक तरफ सीपेज को समस्या हल होगी और अतिरिक्त 15 लाख एकड़ की क्षमता बढ़ेगी। अभी तक जितने कृषकों को भूमि सीपेज से प्रभावित हुई है उनका पूरा लगान तथा फसल का मुआवजा दिलाया जाय।

अतः उपरोक्त क्षेत्र में उन सभी नाले, नदी और बांधों पर जहां जहां सीपज से मार्ग अवरुद्ध हुए हैं पुल तथा पुलिया सिचाई विभग द्वारा बनवाये जायें।

मैं इस लोक महत्व का प्रश्न कर के अवगत कराना चहती हूं कि भारत सरकार तथा उत्तर प्रदेश सरकार उपरोक्त कार्य शीघ्र कराकर प्रधान मंत्री के बीस सूत्री कार्यक्रम का सही अर्थों में क्रियान्वयन होगा।

(iv) Opening of Regional Defence Colleges.

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ़) : मान्यवर, देश के 18 सैनिक स्कूलों में शिक्षा दे कर हम देश के भावी सीमा प्रहरियों को तैयार करते हैं। रक्षा मंत्रालय के अतिरिक्त राज्य सरकारों को प्रति बच्चे पर लगभग 30 हजार रु०